

O.R.

In compliance of
Hon'ble court order
dt. 13.5.2015.

Notice issued to
the respondents No.
4 & 5 on 22.5.2015.
by registered post.

Notice returned
back Unseen unless
on behalf of respondent
No 5, with postal
remarks "RR RR RR द्वारा
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No. C.A. 1 Vakalatnama
has been filed on behalf
of respondent No. 4.

V.Am
6.7.15

9.7.2015 ✓

O.A.No.321/2010

Hon'ble Sri Navneet Kumar, Member (J)
Hon'ble Ms. Jayati Chandra, Member (A)

List revised. No one is present on behalf of the applicant
Sri Mithlesh Kumar is present for R.No 1,2 and 3.

None for other respondents despite notice served upon them.

Today, neither there is any request for pass over or for
adjournment. In the absence of any request for pass over or for
adjournment, it appears that applicant is no more interested to
pursue his case. Accordingly, O.A. is dismissed in default and for
non-prosecution.

J. Ch
Member (A)

HLS/-

V.R. Agrawal
Member (J)

Copy of order
Decided. on 22-7-15
Pro/2 C/2010
R.3-7-15